GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 705 TO BE ANSWERED ON 03.12.2015

Law Degree Course

705. SHRI ASADUDDIN OWAISI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware of the recent judgement of Madras High Court asking the Bar Council of India to abolish three year law degree course and retain only five-year course;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government has set up a committee for this purpose; and
- (d) if so, the details thereof and the time by which a final decision is likely to be taken in this regard?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) to (d): Yes Madam, the High Court of Madras (Madurai Bench) vide its order dated 06.10.2015 in Crl. O.P. (MD) No. 14573 of 2014 in the matter of S. M. Anantha Murugan Vs. the Bar Council of India and Ors. has, *inter-alia*, directed that "Bar Council of India is to abolish three year Law Degree Course at the earliest and retain only five year Law Degree Course on par with other Professional Courses like Medicine and Engineering, to make the course as a serious one."

No Committee has been constituted by the Government for this purpose. Further, no proposal from the Bar Council of India has been received in this regard.
